NATIONAL COMPANY LAW TRIBUNAL SINGLE BENCH CHENNAI

ATTENDANCE CUM ORDER SHEET OF THE HEARING OF CHENNAI BENCH, CHENNAI NATIONAL COMPANY LAW TRIBUNAL, CHENNAI HELD ON 20/11/2017 AT 10.30 AM

PRESENT: SHRI K. ANANTHA PADMANABHA SWAMY, MEMBER-JUDICIAL

APPLICATION NUMBER :

PETITION NUMBER : TCP/304/ (IB)/2017

NAME OF THE PETITIONER(S) : SYNERGY PUNCHING PVT LTD

NAME OF THE RESPONDENT(S) : EASUN REYOLLE LTD

UNDER SECTION : 433 (e)(f)

S.No. NAME (IN CAPITAL) DESIGNATION SIGNATURE

REPRESENTATION BY WHOM

Coursel for petitioner 20.11.2017

K. RAVEFNORON.

Respondent.

M. Remoondray

ORDER

Counsel representing both the parties are present. Counsel for respondent/corporate debtor submitted that an IRP was appointed in TCP 4/IB/CB/2017 by the Single Bench wherein the respondent in the TCP and in the instant case is one and the same. Copy of the order is placed and perused the same. As seen in the copy of the said order, proceedings for insolvency have been initiated and moratorium is also declared. The petitioner is directed to approach the IRP and submit their claim before him. In view of the above, the matter stands closed.

-sel-

K Anantha Padmanabha Swamy Member (Judicial)

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